

M-1

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KIRAN SHAH	C.A	Applicant	Kiran Shah
2.	MOIZ RAFIQUE	ADVOCATE	RESPONDENT	[Signature]
3.	Bharat Rao	Adv	Applicant.	[Signature]
	DR. Arjun Odedra		Respondent	[Signature]

ORDER

Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondents in Cont Application no. 1/2017.

Respondent Mr. Arjun Odedra present.

The Respondent submitted their written submission.

List the matter on 31.01.2018.

[Signature]

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 25th day of January, 2018.